

(2020) 06 SEBI CK 0025

In the Securities Appellate Tribunal Mumbai

Case No : ?Miscellaneous Application No. 139 Of 2020 In Appeal No. 205, 206, 207, 208, 209, 210, 211, 212, 305, 346, 348 Of 2019

Hemant Sheth & Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 03-06-2020

Acts Referred:

Citation : (2020) 06 SEBI CK 0025

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Chirag Bhavsar, Harshad Vyas, Vikas Bengani,, Harish Kesharia

Final Decision : Disposed Of

Judgement

Tarun Agarwala, Presiding Officer

1. The present appeal along with other connected appeals was decided on 4th March 2020 wherein SEBI was directed to decide the matter within

three months in the light of directions given by the Tribunal. Period of three months expires on 3rd June 2020. SEBI (Applicant/Org. Respondent) had

fixed the matter on 21/5/2020 for hearing but the hearing was adjourned on account of the lockdown. Now, SEBI (Applicant/Org. Respondent) has

fixed the matter on 10th June 2020 for hearing.

2. SEBI, the Applicant (Org. Respondent) has filed the present application seeking an extension of time in order to comply with the directions passed

by the Tribunal vide Order dated 4th March, 2020.

3. We have heard Mr. Chirag Bhavsar, learned counsel for the SEBI-Applicant (Org. Respondent) and Mr. Vikas Bengani, learned counsel for the

original appellants.

4. Since the lockdown in Mumbai has been extended till 30th June 2020, we direct SEBI to decide the matter in terms of our order dated 4th March

2020 on or before 15th August 2020 after giving an opportunity of hearing to the appellants. The hearing may be done either through physical hearing

or through video conferencing as convenient to the parties.

5. Misc. Application No.139 of 2020 is accordingly disposed of.

6. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.